Regularisation of employees appointed on ad-hoc basis in Ministries

1066 SHRI SANTOSH KUMAR SAHU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a number of employees who have rendered more than 3 years' service on ad-hoc basis in the various Ministries/Departments have not yet been regularised; and
- (b) if so, by when their services are likely to be regularised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir There have been such cases.

(b) Regular appointments can made only in accordance with the recruitment rules and not merely some persons have been because appointed on ad hoc basis and continued for any length of time. Ministries and Departments concerned be +aking would no doubt for steps making appropriate regular appointments depending circumstances obtaining in each case.

1967. [Transferred to the 26th March 1980].

Cases filed in Courts under Commissions of Inquiry Act

1068, SHRIMATI KANAK MUK-HERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what are the details of the cases filed in the various courts on the basis of reports of each commission of inquiry appointed by the previous Central Government under the Commissions of Inquiry Act;
- (b) what are the details of the cases already withdrawn from the courts:
- (c) what is the number of cases in which CBI inquiry has been abandoned; and
- (d) what are the particulars of the cases referred to in part (c) above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRIP VENKATASUBBAIAH): (a) A statement is attached, giving the required information. [See Appendix CXIII, Annexure No. 78.]

- (b) No case has been withdrawn from the courts However in twoother cases, where charge sheets had been filed by the Government Haryana against Shei Bansi Lal, Shri Surinder Singh and others relating to the following matters arising out of the report of the Jaganmohan Reddy Commission viz., (i) demolition of the property of Shri Manohar Lal at Bhiwani and (ii) acquisition of plots by Shri Bansi Lal in the names of his daughters, which had subsequently been withdrawn by the State Govern-Prosecutor, criminal revision petitions had been filed in Nov., 1979 on behalf of the Central Government against the order of the trial courts silowing the withdrawal of these two prosecutions. Subsequently, applications for withdrawal of the aforesaid. two criminal revision petitions were made to the High Court of Punjab and Haryana by the Central Government Standing Counsel on the instructions of the Central Government on the 15th Jan., 1980. The High Court of Haryanaand Punjab has since dismissed as withdrawn, the two criminal revisionpetitions in question.
- (c) and (d) In no case has CBI inquiry been abandoned. However, in 7 cases after duly completing investigations, final reports under Section 173 Cr.P.C., recommending closure of the cases, were submitted to the courts and these have been accepted by the given in the Details are courts. annexure. [See XIII. Appendix Annexure No. 7A1.

Language used in electoral rolls and ballot papers

1069. SHRI SYED SAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that electoral rolls and ballot papers for any